

FORM A
PUBLIC ANNOUNCEMENT
*(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)*

**FOR THE ATTENTION OF THE CREDITORS OF
VITTHAL CORPORATION LIMITED
(Erstwhile. Vitthal Sugar Manufacturing Limited)**

RELEVANT PARTICULARS	
1. Name of corporate debtor	Vitthal Corporation Limited (Erstwhile Vitthal Sugar Manufacturing Limited)
2. Date of incorporation of corporate debtor	09.10.1998
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Pune
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17120PN1998PLC012939
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Flat no 104 Suwamanand Park, Plot no 48 49 Laxmi Park colony, Navi Peth, Pune, Maharashtra, India, 411030
6. Insolvency commencement date in respect of corporate debtor	13.03.2026 (Order uploaded on NCLT Website on 19.03.2026)
7. Estimated date of closure of insolvency resolution process	08.09.2026 (180 days from the date of the NCLT order)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Ankur Kumar Regn No: IBBI/IPA-002/IP-N00113/2017-18/10283
9. Address and e-mail of the interim resolution professional, as registered with the Board	Office No. 1613, 16th Floor, C-Wing ONE BKC, G-Block, Plot No. C-66, Bandra Kurla Complex, Bandra East, Mumbai, Maharashtra-400051 Email: ankur.srivastava@ezylaws.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Office No. 1613, 16th Floor, C-Wing ONE BKC, G-Block, Plot No. C-66, Bandra Kurla Complex, Bandra East, Mumbai, Maharashtra-400051 Email: vcl.cirp@gmail.com
11. Last date for submission of claims	27.03.2026 (Calculated as per Regulation 6 (2) (c) of CIRP Regulation(s) i.e. 14 days from the date of appointment of IRP by Hon'ble NCLT)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai has ordered the commencement of a corporate insolvency resolution process of the **Vitthal Corporation Limited** on 13.03.2026 (Order uploaded on 19.03.2026).

The creditors of **Vitthal Corporation Limited**, are hereby called upon to submit their claims with proof on or before 27.03.2026 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Place: Mumbai
Date: 20.03.2026

Sd/-

Ankur Kumar

**Interim Resolution Professional
For Vitthal Corporation Limited (Under CIRP)**

IBBI Registration No: IBBI/IPA-002/IP-N00113/2017-18/10283
AFA Details: AA2/10283/02/311226/204211(Valid till 31.12.2026)